

Demand for 'Dhara Oil' by Maharashtra

March	—	5000 Mts
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3302. SHRI RAM NAIK: Will the PRIME MINISTER be pleased to state:

April	—	—
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May	—	—
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(a) whether the Government of Maharashtra requested the Union Government to make available 'Dhara Oil' for distribution through Public Distribution System;

June	—	600 MTs
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July	—	—
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(b) if so, the data of demand and the reasons therefor;

August	—	—
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September	—	—
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(c) the decision taken by the Government; and

October	—	2000 MTs
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(d) the demand for edible-oil made by Maharashtra State for the first three quarters of 1991 and the allocation made by the Government?

November	—	2000MTs
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Handing Over by P.S. Us. Management to Workers' Cooperatives

3303. SSHRI M.V. CHANDRASEKHARA MURTHY: Will the PRIME MINISTER be pleased to state:

MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (c). No specific request for making available 'Dhara oil' for distribution through PDS in Maharashtra has been received from the Govt. of Maharashtra. However, the Govt. of Maharashtra had requested National Dairy Development Board (NDDB) to supply some additional quantity of Dhara to meet the demand of festival season of the eve of Diwali, particularly in the areas where Dhara is presently not marketed. NDDB made arrangements of supply 120 MTs. through agencies nominated by the State Govt. The State Govt. has lifted approximately 64 Mts through two agencies.

(a) whether the Government have decided to hand over the management of public sector undertakings to workers' cooperatives;

(b) whether the modalities have been worked out;

(c) whether care has been taken to protect the Government liabilities;

(d) if so, the details of the scheme drawn up for the purpose?

(d) The Maharashtra Govt. has placed its demand at 168,000 MTs for the entire oil year 1990-91 (Nov. to Oct.). The allocation of edible oil made to Maharashtra for January '91 to Nov. '91 is as under:-

January	—	—
February	—	5000 MTs

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) to (d). Government have decided to refer the sick public sector enterprises to the Board for Industrial and Financial Reconstruction by amending the existing provisions of the Sick Industrial Companies (Special Provisions) Act, 1985 for the formulation of revival/rehabilitation schemes.